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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. NO.415/2005 In
O.A. No.3051/2003

New Delhi this the 1st day of May, 2006

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)**

Smt. Kailash Rani
W/o Shri S.C. Das,
R/o 1770, Kucha Dakhni Rai,
Dariya Ganj, New Delhi.

-Applicant

(By Advocate: Shri S.K. Bisaria)

Versus

1. Shri K.M. Chandrasekhar
Revenue Secretary
Ministry of Finance, Department of Revenue,
North Block, New Delhi.
2. Shri M.S. Darda,
Chairman,
Central Board of Direct Taxes
North Block, New Delhi.
3. Shri S.N. Shukla
Director General of Income Tax (Admn.)
7th Floor, Mayur Bhawan,
Connaught Circus, New Delhi.
4. Shri K. Vasudevan,
Director of Income Tax (Admn.)
Directorate of Income Tax (IT & A),
5th Floor, Mayur Bhawan,
Connaught Circus, New Delhi.

-Respondents

(By Advocate: Shri V.P. Uppal)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

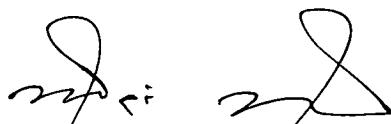
Learned counsel heard.

2. In pursuance of our orders dated 21.03.2006 in CP-415/2005, respondents have to pay arrears to the applicant amounting to Rs.5383/- for the period from 10.12.1990 to 03.05.1994. Learned counsel of the applicant submitted that respondents had been directed to grant consequential benefits to the applicant. As such, this amount appears to be less than the due amount. Secondly, he stated that applicant ought to have been considered for further promotion to the post of Sr. P.A. Selection Grade in the year 1996.

3. In view of our orders dated 21.03.2006, respondents as per their calculations would be paying a sum of Rs.5383/- to the applicant as arrears for the period from 10.12.1990 to 03.05.1994.

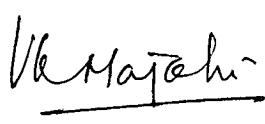
4. Respondents are directed to provide to the applicant details of the calculation for arrears of Rs.5383/- to be paid to the applicant within a period of two weeks. During the same period they shall also make the payment to the applicant.

5. C.P. is disposed of and notices to the respondents are discharged. If the applicant remains aggrieved with the calculations of this amount or on any other account, she shall have liberty to pursue a legal recourse.



(Mukesh Kumar Gupta)
Member (J)

cc.



(V.K. Majotra)
Vice Chairman (A)

1.5.06